

**GOVERNMENT OF INDIA**  
**MINISTRY OF FINANCE**  
**DEPARTMENT OF ECONOMIC AFFAIRS**  
**LOK SABHA**

**UNSTARRED QUESTION NO. 85**  
**TO BE ANSWERED ON MONDAY 19<sup>th</sup> JULY, 2021**  
**[28 ASHADHA, 1943 (SAKA)]**

**‘Devolution of Funds’**

**No. 85. Shri Bandi Sanjay Kumar:**

Will the Minister of Finance be pleased to state:

- (a) the details of devolution of funds allocated under the 14<sup>th</sup> and 15<sup>th</sup> Finance Commission to the state of Telangana;
- (b) whether the state Government of Telangana had spent them as per the directions of the Union Government; and
- (c) if not, the penal action taken or considered to be taken in this regard.

**ANSWER**

**THE MINISTER STATE IN THE MINISTRY OF FINANCE**  
**(SHRI PANKAJ CHAUDHARY)**

- (a) The details of devolution of funds under States share of net proceeds of taxes under the 14<sup>th</sup> and 15<sup>th</sup> Finance Commission to the State of Telangana is provided in Annexe A.
- (b) The devolution of funds under States share of net proceeds of taxes are as per Article 280 of Constitution and Government has not given any directions to the State Government of Telangana at the time of devolution.
- (c) Does not arise.

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**ANNEXE A**

Details of Devolution of funds to the State of Telangana:

*(Rs. in crores)*

<b>Commission/ Year</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>	<b>2019-20</b>
14 <sup>th</sup> Finance Commission	12350.72	14876.61	16420.06	18560.88	15987.59
	<b>2020-21</b>	<b>2021-22 (BE)</b>	-	-	-
15 <sup>th</sup> Finance Commission	12691.62	13990.13			

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